GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:147
ANSWERED ON:16.12.2013
MORATORIUM ON CLEARANCES OF PROJECTS
Ganpatrao Shri Jadhav Prataprao;Mahtab Shri Bhartruhari

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the environmental standards/ pollution norms stipulated by the Government for compliance by the industrial units in the country;
- (b) whether the Government has imposed moratorium on clearances for all projects in some of the industrial clusters during each of the last three years and the current year;
- (c) if so, the details thereof, State-wise;
- (d) whether the Government has deferred green nod for projects in some of such industrial clusters in the recent past and if so, the details thereof and the reasons therefor; and
- (e) the other corrective steps taken/being taken by the Government in the direction?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (a) to (e) OF THE LOK SABHA STARED QUESTION NO.147 FOR 16.12.2013 REGARDING MORATORIUM ON CLEARANCES OF PROJECTS BY SHRI PRATAPRAO GANPATRAO JADHAO AND SHRI BHARTRUHARI MAHTAB.

a) to (e): The Government has notified environmental standards / norms with respect to 62 categories of polluting industries. The notified effluent and emission standards cover major polluting category of industries for disposal of treated effluents and emissions.

Central Pollution Control Board (CPCB) in collaboration with Indian Institute of Technology, Delhi had carried out a comprehensive environmental assessment of 88 prominent industrial clusters based on the Comprehensive Environmental Pollution Index (CEPI) criteria in 2009. Out of these 88 industrial clusters, 43 industrial clusters with CEPI score of 70 and above were identified as critically polluted. The State-wise list of 43 critically polluted industrial clusters is given at Annexure-I.

Ministry of Environment & Forests (MoEF) had imposed temporary moratorium on consideration of new projects / expansion of existing projects for environmental clearance to be located in these 43 Critically Polluted Areas on 13.01.2010. Pursuant to the imposition, remedial Action Plans were formulated by the concerned State Pollution Control Boards (SPCBs) for the CPAs falling under their jurisdiction. On the basis of information furnished by the concerned SPCB regarding initiation of work on implementation of action plan, MoEF lifted moratorium from 26 CP As, vide O.Ms. dated 26.10.2010, 15.02.2011, 31.03.11, 23.05.2011 & 05.07.11 respectively. However, the moratorium continued in respect of the remaining 17 CPAs. The details of the 26 CPAs from where moratorium was lifted vide these O.Ms are given at Annexure-II. However, the moratorium continued in respect of the remaining 17 CPAs.

CPCB got the Environmental quality monitoring conducted in respect of these 43 Critically Polluted Areas during January-February, 2013 and CEPI score was reassessed for each of these areas based on the monitoring data collected. Based on the reassessed CEPI source, MoEF vide OMs dated 17th September, 2013 lifted moratorium in 10 CPAs as well as re-imposed moratorium in 8 CPAs. As on date, moratorium is in-force in 15 CPAs and lifted from 28 CPAs. The present status of moratorium in the 43 CPAs is given at Annexure-Ill.